

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

[3418]

THURSDAY, THE THIRD DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

CONTEMPT CASE NO: 2071 OF 2024

Contempt Case filed Under Sections 10 to 12 of Contempt of Courts Act to punish the respondents herein for wilfully disobeying and deliberately violating the Orders of the High Court dated 25.09.2024 passed in W.P. No. 26525 of 2024.

Between:

Parimala Akshaya,, D/o. Parimala Ramakrishna, Aged 17 years, Occ Student,
R/o. H. No. 12-4, Near Water Tank, Undavelly, Manopadu Mandal,
Mahabubnagar District, Telangana State 509153 Represented by her father who
is Natural Legal Guardian Parimala Ramakrishna Aged 46 years

...PETITIONER

AND

Dr. S. Sandhya,, Registrar, Kaloji Narayana Rao University of Health
Sciences, Nizampura, Warangal, Telangana 506007

...RESPONDENT/CONTEMNOR

Counsel for the Petitioner :SRI BAGLEKAR AKASH KUMAR

Counsel for the Respondent : -----

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Contempt Case No.2071 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Baglekar Akash Kumar, learned counsel for the petitioner.

2. This Contempt Case has been filed for non-compliance of the directions contained in the order dated 25.09.2024, passed by this Court in Writ Petition No.26525 of 2024.

3. Learned counsel for the petitioner fairly submits that after filing of the contempt case, the respondents, by an order dated 02.10.2024, have decided the representation submitted by the petitioner.

4. In view of the aforesaid submission, we are not inclined to proceed further with this Contempt Case. The same is disposed of with liberty to the petitioner to assail the order

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dated 02.10.2024, in accordance with law, if so advised. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

Sd/- I. NAGA LAKSHMI
DEPUTY REGISTRAR



//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI BAGLEKAR AKASH KUMAR, Advocate [OPUC]
2. Two CD Copies.

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Yx

HIGH COURT

DATED:03/10/2024

ORDER

CC.No.2071 of 2024



CLOSING THE CONTEMPT CASE
WITHOUT COSTS.

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